

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) No such decision has been taken.

(b) Does not arise in view of (a) above.

Unauthorised Constructions in Delhi

168. SHRIMATIGEETA MUKHERJEE: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether unauthorised constructions like extension of existing buildings and encroachment on roads by the shop owners have taken place recently in different parts of Delhi;

(b) if so, the details thereof; and

(c) the steps proposed to be taken to stop such activities?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN) : (a) Yes, Sir.

(b) The information is being collected and will be laid on the Table of the Sabha.

(c) Appropriate action such as sealing, demolition, removal etc. under the Delhi Municipal Corporation Act, Delhi Development Act, Punjab Municipal Act, 1911 (as applicable in the case of New Delhi Municipal Committee), and Public Premises (Eviction of Unauthorised Occupants) Act is being taken to stop such activities.

Review of Textile Policy

169. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of TEXTILES be pleased to state :

(a) whether Government propose to review the present Textile policy to remove

the difficulties being faced by the handloom industry and other small textiles units; and

(b) if so, when the new policy is likely to be announced?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). Government have set up a Committee under the Chairmanship of Shri Abid Hussain, Member, Planning Commission to review the progress of implementation of the June, 1985 Textile Policy and to assess its impact on different sectors of the textile economy. A review of the Textile Policy would be undertaken after receipt of the report of this Committee whose term is upto 31st December, 1989.

Package of Benefits Offered by Government to Doctors

170. SHRI L.K. ADVANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the provisions of the package of benefits offered by Government to doctors in July, 1987 which have still not been implemented and the reasons therefor;

(b) when were the orders issued in respect of the benefits that have been implemented;

(c) whether these benefits cover the doctors of the Indian systems of Medicine also; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) All provisions of the package of benefits, announced in July 1987, have been implemented but orders were not issued in respect of (1) promotion of certain

Senior Medical Officers with 12 years of regular service in Group 'A' including 2 years as Senior Medical Officers to the post of Chief Medical Officer (2) treatment of Non-Practising Allowance as part of pay for allotment of general pool accommodation and (3) provision of Supertime Grade Posts for General Duty Sub-cadre and (4) enhancement of age of retirement. While action on above items was in progress, the Joint, Action Council of service Doctors Organizations submitted a charter of demands in April, 1989. As a result of discussions with JACSDO, a Memorandum of Settlement has been signed with them on 21.8.1989 in full and final settlement of all the pending demands of the doctors. It has been decided that the Non-Practising allowance will not be treated as part of pay for the purpose of allotment of General Pool accommodation. As regards other three items, these are covered by the Memorandum of Settlement dated 21.8.1989.

(b) Necessary orders were in the years 1987, 1988 and 1989.

(c) No, Sir.

(d) The doctors of Indian Systems of Medicine were not represented by the joint Action Council of Central Health Service and other Service Doctors Association.

Wage Board for Sugar Industry

171. SHRI L.K.ADVANI: Will the Minister of LABOUR AND LABOUR WELFARE be pleased to state :

(a) the recommendations made by the Wage Board for Sugar Industry in respect of minimum wages, D.A. rate, guaranteed minimum benefits, retention allowance and fringe benefits etc;

(b) the details of the recommendations accepted by Government ; and

(c) the reasons for rejection of the remaining recommendations?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c). Recommendations made by the Wage Board for Sugar Industry are in the final stage of consideration and decision will be notified shortly.

Expert Group on Urban Poverty

172. SHRI L.K. ADVANI: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Planning Commission had constituted an Expert Group to analyse the nature, characteristics and dimensions of Urban Poverty and how to provide training and skill formation facilities and improved employment prospects for the Urban Poor;

(b) if so, when this Expert Group was formed and what was its composition;

(c) whether the Group has completed its examination; and

(d) if so, its findings and recommendations?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) The Expert Group on Urban Poverty was constituted on 25th May, 1988. The composition of the group is as under:-